

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:155
ANSWERED ON:30.07.2015
Vigilance & Monitoring Committee
Giluwa Shri Laxman;Khaire Shri Chandrakant Bhaurao

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the utilization of funds for the rural development schemes are monitored through District Level Vigilance and Monitoring Committees and if so, the details thereof;
- (b) whether any complaints in regard to irregularities in the functioning of the Vigilance and Monitoring Committees have been received from various quarters including public representatives during the last three years and the current year and if so, the details thereof, State/UT-wise;
- (c) the steps taken by the Government to monitor the proper utilization of rural development funds and expedite the rural development works; and
- (d) the success achieved as a result thereof?

Answer

MINISTER OF RURAL DEVELOPMENT
(SHRI BIRENDER SINGH)

(a) to (d): A statement is laid on the Table of the House.

Statement referred in reply to parts (a) to (d) of Lok Sabha Starred Question No. 155 due for answer on 30.07.2015.

(a) : Yes, Madam. The District Level Vigilance and Monitoring Committees closely reviews the flow of funds including the funds allocated, funds released by both Centre and the State, utilization and unspent balances under each Scheme in a prescribed format (Annexure-I). The Member Secretary of the District Vigilance & Monitoring Committee should place the same, duly filled in, before the Committee to facilitate the meeting.

(b) : No, Madam. The Ministry of Rural Development has not received any complaint regarding irregularities in the functioning of the Vigilance and Monitoring Committees.

(c) & (d): The Ministry has evolved a comprehensive multi-level and multi-tool system of Monitoring of the implementation of its programmes. A Brief of the Monitoring System is given at Annexure-II.